

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 116/7/NCLT/AHM/2017**

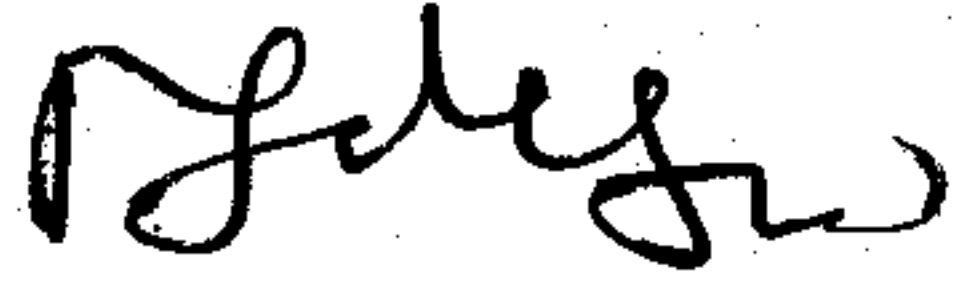
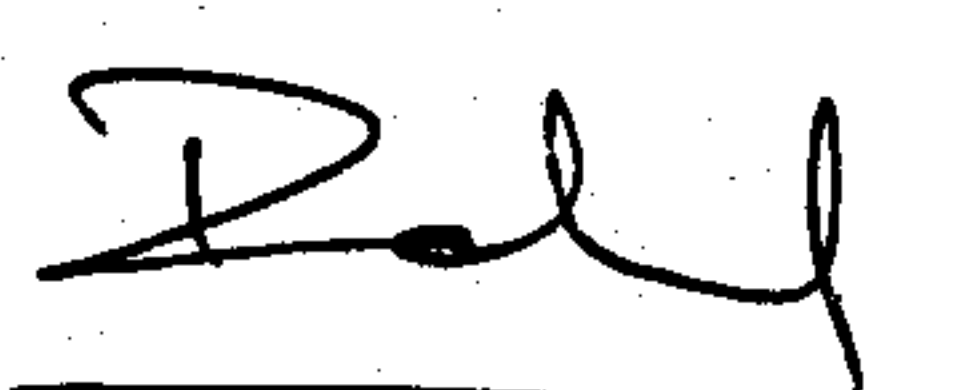
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

Name of the Company: Allahabad Bank  
V/s.  
Gujarat Foils Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRANAV DESAI	LAWYER	Petitioner	
2.	Mr. Nandish Chudgar a/w Mr. Raheel Patel i/b. M/s. Nanavati Associates	} Adv.	} Respondent	


**ORDER**

Learned Advocate Mr. Pranav Desai present for Applicant/ Financial Creditor.  
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel  
i/b. Nanavati Associates present for Respondent.

Objections filed.

At request of Learned Counsel for Applicant.

List the matter on 18.09.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 15th day of September, 2017.